

**Procurement of Cotton by C.C.I. in Gujarat**

804. SHRI GORDHANBHAI JADAVBHAI JAVIYA: Will the Minister of TEXTILES be pleased to state:

(a) whether the Cotton Corporation of India has procured cotton from the farms of Gujarat during 1996-97 and 1997-98;

(b) if so, the quantity thereof;

(c) if not, the reasons therefor; and

(d) the action proposed by the Government for the procurement of cotton from the farmers of Gujarat?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA): (a) and (b) Yes, Sir, the Cotton Corporation of India Ltd. (CCI) had purchased 3,05,417 bales of cotton during 1996-97 and 2,48,575 bales of cotton during 1997-98 in Gujarat.

(c) Does not arise.

(d) The Cotton Corporation of India Ltd. (CCI) purchases cotton in all the cotton growing States except Maharashtra where the Monopoly Procurement Scheme of cotton of the State Government is in operation. During the current cotton season 1998-99, the CCI as on 19/2/1999 has purchased 98,952 bales of cotton in Gujarat.

**Closure of New India Assurance Co. Ltd. at Partapur, Meerut**

805. PROF. JOGENDRA KAWADE: Will the Minister of FINANCE be pleased to state:

(a) whether the branch of New India Assurance Company Ltd. at Partapur, District Meerut, Uttar Pradesh has been closed;

(b) if so, the details thereof;

(c) whether the Government propose to reopen this branch there; and

(d) if so, the time by which it is likely to be opened?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN): (a) and (b) New India Assurance Company has reported that their

Partapur Branch has not been closed down but it has been merged with their Meerut Divisional Office-I. Their merger took place as a result of policy decision taken by the Management that the branch offices of the company which are located on the same floor where its Divisional Office (DO) is located, should be merged with its DO to make them viable.

(c) and (d) Since Partapur Branch has become part and parcel of Meerut D.O.-I the question does not arise.

**Bank Accounts of Deceased Persons**

806. SHRI HARIBHAI CHAUDHARY:  
SHRI RAM TAHAL CHOUDHARY:

Will the Minister of FINANCE be pleased to state:

(a) the total amount lying in various nationalised banks of the depositors who have died and the cases of claims from their legal heirs are pending for disposal;

(b) the total number of such claims pending;

(c) the average period for which these claims have been pending;

(d) whether the accrued interest is also paid at the time of final disposal;

(e) if so, the interest rate thereof;

(f) whether any steps are being taken by the banks to identify the legal heirs in those cases where no claims are submitted; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN): (a) to (c) Reserve Bank of India (RBI) has reported that information relating to depositors who have died and their claims have remained unpaid is not complied by them. Details relating to unclaimed deposits more than 10 years old is, however, compiled by them on an annual basis. RBI has further reported that as on 13.12.97, a sum of Rs. 409.36 crores was lying with Scheduled Commercial Banks as unclaimed deposits.

(d) and (e) The rate of interest paid when such claims are settled is the rate applicable to type of account involved.

(f) and (g) It is for the legal successors of depositors, who have died to inform the banks of the death of the depositors and to file claims in relation to the balances standing at the credit of the accounts of depositors who have died. Where the amount is 'either or survivor' accounts or where the depositor has made nomination in respect of his bank account no difficulty is experienced by the bank in taking action following the death of the depositor concerned.

[*Translation*]

#### **Items Produced by Textile Industries**

807. SHRI RAM CHANDRA VEERAPPA: Will the Minister of TEXTILES be pleased to state:

(a) the locations of textile industries in Karnataka and the items produced by these textile industries;

(b) whether there is any plan to provide assistance to the textile industries of the State to boost the production and export of textiles; and

(c) if so, the details thereof?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA): (a) Cotton/Man-made fibre textile mills in Karnataka are located mainly in Bijapur, Belgaon, Dharwar, Davangere, Bangalore, Mysore etc. These mills are producing cotton yarn, man-made yarn and cloth etc. Besides, Karnataka houses many units in sericulture industry in places like Bangalore, Mysore etc.

(b) and (c) Government has approved launching the Textile Upgradation Fund Scheme under which loans at applicable rate of interest would be available to the eligible textile and jute units. Under this Scheme, interest to the extent of 5%, interest points would be reimbursed to the lending nodal agencies (IDBI, SIDBI & IFCI) by the Ministry of Textiles. The scheme would be open to all identified units all over the country including the State of Karnataka.

#### **Printing of One Thousand Rupee Note**

808. SHRI DATTA MEGHE: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have started printing of One Thousand Rupee Notes; and

(b) if so, the time by which this currency Note is likely to be in circulation?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): (a) and (b) The Government has taken a decision to introduce Rs. 1000 notes. The printing of the notes and their circulation is likely to commence by the end of 1999.

[*English*]

#### **Accidents in Coal Mines**

809. SHRI SADASHIVRAO DADOBHA MANDLIK: Will the Minister of COAL be pleased to state:

(a) the number of accidents that took place in various coal mines during 1998, till date, coal-mine-wise;

(b) the number of persons killed/injured, separately, in those accidents;

(c) the amount of compensation paid to the affected persons/families;

(d) whether modern technology is being adopted in the coal mines to check the accidents; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY): (a) to (c) The number of fatal accidents that took place in the coal mines of Coal India Limited during 98, the number of persons killed/injured and the amount of compensation paid to the dependents of the deceased is given in the annexure.

(d) and (e) Appropriate modern technology suitable to Indian conditions is being adopted to check accidents in the coal mines of Coal India Limited as under:

- (i) Scientific systems of roof support based on the recommendations of the expert committee (company known as Paul Committee) is done in underground coal mines wherever possible by estimation of the support requirement through determination of rock mass rating and support of roof by roof bolting and roof stitching. In development districts timber support is being replaced by steel support. High set props developed by Central Mining Research Institute is being used at the faces to avoid dislodgement of support during blasting operations. Longwall mining is being done at some places where roof is supported by steel powered supports.
- (ii) Manual loading is being replaced by mechanised loading by side-discharge-loaders and load-haul-dumpers in bord and pillar mines in a phased manner to reduce exposure of workmen to risk prone areas within ten metres of the coal face.